

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 30.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
IA 02/18 CP(IB) No. 154/BB/17	-	For filing vakalat as well objections	Rule 7 of IB	State Bank of India VS Deepak cables(India) Ltd

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	SETHULAKSHMI K.K. 9744344173. Indiabaw LLP.	FINANCIAL CREDITOR.	
2.	DHARMENDRA CHATUR 9844464413 Poovayya & Co.	Respondent - Corporate Debtor	

ORDER

Counsel for Petitioner/Financial Creditor is present. M/s. Poovaiiah and Co., Advocate, filed Vakalat for Corporate Debtor. Counsel for Corporate Debtor also filed memo seeking direction from the Tribunal to furnish all papers to the Corporate Debtor for filing objections. Counsel for the Petitioner is directed to supply all the annexures filed with the main petition to the Counsel for Corporate Debtor. IA 2/18 is taken up today. Corporate Debtor has no objection for allowing IA 2/18. This application is filed for amendment of cause title. Since there is no objection from Corporate Debtor side, IA 2/18 is allowed vide separate orders. Petition is allowed to make amendment to cause title for carrying out amendment and also file neat copy and also for filing objections to the main petition on 22.02.2018.

Member (T)

Member (J)